

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 98/MP/2026 along with IA Nos.21/2026 & 43/2026

Subject : Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 70(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 in furtherance of the Order dated 30.4.2024 passed by this Commission in Petition No. 114/MP/2023 and Order dated 30.9.2024 passed in Review Petition No. 20/RP/2024.

Petitioner : Soltown Infra Private Limited (SIPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **31.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, SIPL
Shri Parinay Deep Shah, Advocate, SIPL
Ms. Shikha Ohri, Advocate, SIPL
Shri Kartik Sharma, Advocate, SIPL
Shri Harsh Dev Singh, Advocate, SIPL
Ms. Neha Dabral, Advocate, SIPL
Ms. Nishita Choudhary, Advocate, SIPL
Ms. Poorva Saigal, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Shree Dwivedi, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

During the hearing, the learned senior counsel for the Petitioner and the learned counsel for Respondent/CTUIL made detailed submissions and concluded their respective arguments.

2. The Respondent, CTUIL is directed to submit, on an affidavit, within two weeks, the status of the connectivity applications submitted by the Petitioner during the blacklisting period as well as fresh applications dated 28.3.2026, 11.6.2026 and 16.6.2026 filed after the expiry of blacklisting period.

3. Based on their request, the Commission permitted both sides to file their notes of arguments/ written submissions within two weeks with a copy to the other side.



4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)